NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 96/Chd/Pb/2017

In the matter of:

Rajesh Kumar Soni.

...Petitioner/Operational Creditor

Versus

M/s Mahajan Engineering Works

Pvt. Ltd.

...Respondent/Corporate Debtor

Present:

Mr. Rakesh Bhatia, Advocate for the petitioner.

Mr. Umesh Mahajan, Director in person for the respondent.

Mr. Umesh Mahajan, Director of the respondent-company

submits that Mr. Vineet Sehgal, Advocate was unable to come due to

some personal difficulty. Reply/objections and even Power of Attorney

have not been filed. In the interest of justice adjourned to 06.11.2017 for

arguments. Reply/objections, if any, be filed by the next date with copy

advance to the counsel opposite. It is made clear that no request for

further adjournment shall be entertained.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 02, 2017